West Bengal, Bangalore in Kamataka, Chandigarh, Cochin in Kerala, Goa in Goa State, Gwalior in Madhya Pradesh, Port Blair in Andaman and Nicobar Island, Pune in Maharashtra, and Vis-hakapatnam in Andhra Pradesh.

- (b) AAI have spent Rs. 120.60 crores at these Civil Enclaves. AAI maintains these Civil Enclaves.
  - (c) Yes, Sir.
- (d) and (e) The lounges are small at some of the Civil Enclaves but do not pose any security risk. Lounges are being expanded in a phased manner at these Civil Enclaves depending upon flow of traffic and availability of resources.

## Partial Legal Aid Scheme for persons belonging to lower and middle class

3545. SHRI RAJ NATH SINGH: SHRIMATI MALTI SHARMA:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether it is a fact that Government are implementing Partial Legal Aid Scheme for the persons of lower and middle class and whether the same schemes extend to the subordinate courts;
  - (b) if so, the details thereof;
- (c) the names of States which have responded favourably and those which have not favoured the suggestion and have not responded so far; and
- (d) what is the overall status regarding its implementation at present?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP): (a) to (d) The Partial Legal Aid Scheme is not a Government Sponsored Scheme. The Partial Legal Aid Scheme which is intended for the benefit of Midle Income Group is optional and is on self-financing basis. It is applicable for cases pending or intended to be filed in the High Courts and Supreme Court.

The Partial Legal Aid Scheme has so far been adopted by the State of Haryana, Punjab and National Capital Territory of Delhi. The maximum income ceiling prescribed for eligibility under the scheme is shown against each:—

Haryana - Rs.1,00,000/Punjab -Rs. 75,000/National Capital - -Rs. 75,000/Territory of Delhi
Supreme Court - - (Middle Income
Group)
Legal Aid Committee

## **Import of Aircrafts**

3546. SHRI CHIMANBHAI HARIBHAI SHUKLA: SHRI ANANTRAY DEVSHANKER DAVE:

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the total number of aircafts imported by the Jet Airways, N.E.P.C. and other private air-services during the last three years;
- (b) the total amount of custom duties paid by each airlines for each aircraft; and
- (c) where it is a fact that a case related to evading of custom duties by these airlines has come into light, if so, what steps are being taken to recover custom duty arrears from these air taxi operators?

THE MINISTER OF CIVIL AVIATION (SHRI CM. IBRAHIM): (a) During the last three years, (1993—96) the number of aircraft inducted by private airlines was as follows:—

Jet Airway (India) Pvt. Ltd	. 1	1
NEPC Airlines		ç
Other private operators	.3	1

(b) and (c) In accordance with the Customs regulation, import of aircraft have been exempted from customs duty.